## NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

## Company Appeal (AT) (Insolvency) No. 369 of 2021

 IN THE MATTER OF:
 ...Appellants.

 Naushad Ahmed & Anr.
 ...Appellants.

 Versus
 ...Appellants.

 Sudershan Gupta,
 ...Respondents.

 Resolution Professional of VIL Ltd. & Ors.
 ...Respondents.

 Present:
 For Appellant:

 For Appellant:
 None

 For Respondent:
 Mr. Nipun Gautam and Mr. Sudershan Gupta, RP

## <u>ORDER</u> (Virtual Mode)

**25.05.2021** None was present for the Appellant when the matter was called out earlier. The matter was kept back.

Even later on, when the matter is called, none is present for the Appellant.

If on next date also, none appears for the Appellant, suitable orders would be passed.

List the Appeal as Fresh Case on 2<sup>nd</sup> June, 2021.

[Justice A.I.S. Cheema] The Officiating Chairperson

> [Mr. V.P. Singh] Member (Technical)

Basant B./gc.